

43

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A.893/97.

Dt.of Decision : 8-4-99.

1. K.Yedagiri
2. P.V.Nagabhushanam
3. K.K.Rao
4. T.Madhumathi
5. K.R.Sudhesh Kumar
6. G.Krishna Rao
7. R.Jayachand
8. V.George
9. Konappa, (P.Anand)
10. K.Bhushanam
11. P.G.Krishna
12. S.P.Singh
13. T.Gopal
14. P.S.M.Krishna
15. S.V.S.Prasad
16. Meena
17. K.Suresh
18. P.Krishna

.. Applicants.

Vs

1. The Union of India, rep. by the Chief Postmaster General, AP Circle, Hyderabad-1.
2. The S.S.R.M., Hyderabad Sorting Bivision, Hyderabad-27.

.. Respondents.

Counsel for the applicants : Mr. B.S.A.Satyanarayana

Counsel for the respondents : Mr. B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J))

Heard Mr.B.S.A.Satyanarayana, learned counsel for the applicants and Mr.Jacob for Mr.B.N.Sharma, learned counsel for the respondents.

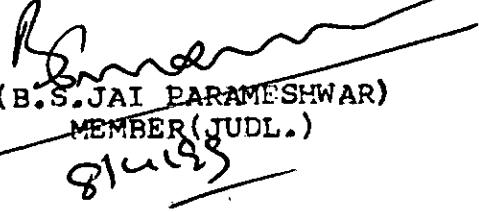
2

..2/-

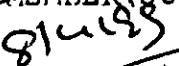
2. There are 18 applicants in this OA. They were initially appointed as Short Duty SAs and their services were regularised w.e.f., 1-8-88.

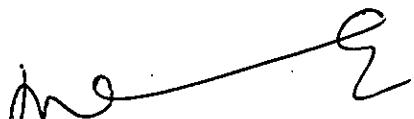
3. They have filed this OA for a direction to the respondents to count the services rendered by them as Short Duty/RTSAs as regular service from the date of their initial appointment and for consequential benefits.

4. The grounds and relief claimed in this OA are similar to the grounds and relief claimed in OA.682/97 and batch decided on 31-3-99. The reasons stated therein for rejecting the claims of the applicants therein equally apply to this OA. Hence, for the reasons stated in OA.682/97 and batch this OA is also dismissed. No order as to costs.


(B.S.JAI PARAMESHWAR)

MEMBER(JUDL.)


8/1999


(R. RANGARAJAN)

MEMBER(ADMN.)

Dated : The 8th April 1999.
(Dictated in the Open Court)


Under
swr.

spr

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HOSJP M(J)
4. B.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 8/4/99

ORDER / JUDGEMENT

M.R./R.A./C.P.R.O.

IN

O.A. No. 893/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शंख / DESPATCH

S.R.R.

2 copies

- 6 MAY 1999

हैदराबाद म्यायरीड
HYDERABAD BENCH